

to the State of Manipur, published in Notification No. G.S.R. 181(E) in Gazette of India dated the 28th March, 1973, under article 356(3) of the Constitution.

- (2) A copy of the Order dated the 28th March, 1973 made by the President in pursuance of sub-clause (i) (c) of the above proclamation, published in Notification No. G.S.R. 182(E) in Gazette of India dated the 28th March, 1973.
- (3) A copy of the Report dated the 27th March, 1973 of the Governor of Manipur to the President.

[Placed in Library. See No. LT-4633/73.]

I am laying the English versions. The Hindi versions are under preparation and will be laid later.

13.20 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 20th March, 1973, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Busi-

ness in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 2 Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 21st March, 1973, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS TWENTY-FIFTH REPORT

SHRI BIREN ENGTI (diphu): Sir, I beg to present the Twenty-fifth Report of the Committee on Private Members' Bills and Resolutions.

PUBLIC ACCOUNTS COMMITTEE SEVENTY-FIFTH REPORT

SHRI SEZHIYAN (kumbakonam): Sir, I beg to present the Seventy-fifth Report of the Public Accounts Committee on Reports of the Comptroller and Auditor General of India (Civil) for the years 1969-70 and 1970-71 relating to the Ministries of Industrial Development and Internal Trade (Department of Industrial Development), Health and Family Planning and Works and Housing (DDA).

13.24 hrs.

RE. DEVELOPMENTS IN MANIPUR

SHRI JYOTIRMOY BOSU (D:amr-Harbour): Now I have heard that the Governor was advised by the Chief Minister to dissolve the Assembly. But this advice was given when his government had become a minority Government. This was done in the interests of the ruling party. Now an alarming news has come out in today's *Indian Express* which says that the Education Minister of Manipur, Shri Yajma Singh alleged that the Central Reserve Police was involved in the State politics. According to the

newspaper report, he claims that the All-muddin Ministry had resigned not because it had lost majority but because some of the members were kidnapped and kept confined in a concentration camp in the hilly area of Karang about 60 km from there under heavy CRP guard. Their relatives and even their wives were not allowed to see them. It is a very serious matter. This is the highest national forum and, Sir, you happen to be the head of that forum. This is the way democracy is raped by the ruling party every day. We cannot remain silent. We want a clear statement. This is a serious allegation which has appeared in the largest circulated paper in the country in the front page. We have to take notice of it. Sir, if you do not take notice of it, I am sorry to say you are failing in your duty (*interruptions*)

SHRI S. M. BANERJEE (Kanpur): The Home Minister should make a statement.

SHRI PILLO MODY (Godhra): This sort of thing is happening too often, with too much frequency, and each time we find that this sort of thing is becoming just a little worse. When I read this news in the morning I was shocked. The news report says that several members were literally kidnapped and spirited away in this fashion. Yet, there is no denial of the statement by the Government. When we raise it then he will get up and say this sort of thing never happened.

MR. SPEAKER: Under rule 377 he can only invite attention.

SHRI PILLO MODY: Sir, I am inviting your attention to this and I am requesting you in turn to invite the attention of the Minister to this and ask him to make a brief statement.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): The Governor's

Report has been laid on the Table of the House. All the facts are there. The Government decision and copy of the Proclamation are there. The House will have an opportunity to debate it in full.

13.26 hrs.

RE. IRRIGATION SCHEME FOR PURULIA AND BANKURA DISTRICTS OF WEST BENGAL

SHRI PRIYA RANJAN DAS MUNSI (Calcutta South): Sir, in view of the natural calamities all over the country, the backward districts of Purulia and Bankura in Bengal are suffering, especially in the matter of irrigation. The Irrigation Ministry and the Central Water & Power Commission instructed the Government of West Bengal to prepare a scheme for Upper Kansaathi Project. The West Bengal Government submitted a project costing about Rs. 850 lakhs to the CWPC. Some clarifications were asked for and they were also submitted by the West Bengal Government on 8.3.1973.

Now, in the last one month, the situation in Purulia and Bankura has become quite worse. The people have even gheraoed the Chief Minister. I want the Minister of Irrigation and Power to make statement on it. The Central Water and Power Commission should immediately give clearance to this scheme and allocate money for it.

SHRI B. K. DASCHOWDHURY (Cooch Behar): This scheme should be cleared by the Government of India as early as possible.

MR. SPEAKER: Order, please.

We now take up the next item. Shri S. Mohan Kumaramangalam.

SHRI PRIYA RANJAN DAS MUNSI: Sir, the hon. Minister of Irrigation and Power is ready to ans-